

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

07/03/2019

O.A./260/495/2014

GUNDICHA SETHI
-V/S-
M/O RAILWAYS

ITEM NO:6

FOR APPLICANTS(S) Adv. : None

FOR RESPONDENTS(S) Adv.: Mr. T. Rath

Notes of The Registry	Order of The Tribunal
	<p>None for the applicant. No one was present for the applicant on 28.02.2019. Hence we decided to proceed under Rule 15 of the the AT Act, 1987 and heard the respondents' counsel. He submitted that this O.A. has been filed by the applicant challenging the chargesheet dated 25.03.2013 (Annexure-A/1). In the meantime, the same chargesheet has been finalised and the penalty of reduction to a lower stage in time scale of pay of two stages have been imposed and the applicant is undergoing the said punishment. He has filed a Memo enclosing the copy of the penalty order dated 14.12.2016 which is taken on record and submitted that the O.A. has become infructuous.</p> <p>The O.A. is dismissed for default for non prosecution on the part of the applicant.</p>

	(SWARUP KUMAR MISHRA) MEMBER (J)	(GOKUL CHANDRA PATI) MEMBER (A)
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